

Central Administrative Tribunal
Principal Bench

O.A. No. 1443/91

New Delhi, this the 7th day of June, 1995

Hon'ble Shri J.P. Sharma, Member (J)
Hon'ble Shri B.K. Singh, Member (A)

Shri R.C.Nagpal
I.T.O. Headquarters (Income-tax Deptt.),
Company Circle,
New Delhi. Applicant
(By Shri D.R.Gupta, Advocate)

Versus

1. Secretary,
Central Board of Direct Taxes,
North Block,
New Delhi.
2. Chief Commissioner (Admn.) of
Income-tax,
New Delhi.

Respondents

(By Shri R.S. Aggarwal, Advocate)

Judgement (Oral)

by Hon'ble Shri J.P. Sharma, Member (J)

The applicant has a grievance that his date of promotion i.e. 15/12/1980 should be preponed to 4.12.1978 as Income-tax Officer on the basis that junior to the applicant Shri S.C.Khosla appearing at serial No. 181 of the seniority list of Inspectors of Income-tax as per seniority list dated 11.5.1988 was promoted and the consequential benefits for preponing promotion to the post of Income-tax Officers be also awarded to the applicant.

Shri D.R.Gupta appeared for the applicant and Shri R.S. Aggarwal appeared for the respondents and both the counsel gave a joint statement that a direction be issued to the respondents to dispose of the representation of the applicant. That representation dated 2.4.1991 is on record filed as Annexure A-I.

The respondents in para No. 4.6 in their counter, which was filed in Feb., 1991 through Shri R.S. Aggarwal, Advocate has stated that the said representation is under consideration of the respondents. The applicant in the rejoinder in para No. 4.6 has also stated that the representation of the applicant has not been disposed of.

In view of the facts and circumstances, the present application is disposed of on the statement of both the counsel for the parties with a direction that respondents should dispose of the representation of the applicant expeditiously, with no order as to costs.

(B.K.SINGH)
MEMBER (A)

J.P.Singh
(J.P.S.HARMA)
MEMBER (J)

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